

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) and (b). During the period April to June, 1986. Uttar Pradesh, Karnataka, Tamil Nadu, Bihar, DVC, Orissa and North Eastern Region faced power shortage of more than 10 per cent. Power cuts/restrictions of varying degrees were enforced on industries. Power supply to agricultural sector was made by staggering of rural loads, grouping of feeders and limiting hours of power supply in some of the States.

(c) The steps taken to improve the supply of power include expediting commissioning of new capacity, better utilisation of existing capacity, implementing short gestation projects, reducing transmission and distribution losses, implementation of energy conservation and demand management measures and arranging transfer of energy from surplus to deficit States.

Difficulty in getting ordinary trunk calls.

550. SHRI BANWARI LAL PUROHIT : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that the general public has to face great difficulty in making ordinary trunk calls and have to wait for hours together; and

(b) if so, the steps proposed to remove this difficulty ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) No Sir. On an average 50 to 78 per cent ordinary trunk calls become effective in major cities of the country. About 44 to 61 per cent of the matured ordinary trunk calls become effective within the prescribed norms of two hours. Urgent and higher priority trunk calls get overriding priority over the ordinary trunk calls. Also those ordinary trunk calls which involve one or more than one transits, suffer delay.

(b) Further attempts to bring an overall improvement in the trunk telephone services are being made, by computerising many of the functions of the trunk Exchanges in metro and major cities.

Term of appointment of top executives in public sector

551. SHRI VIJAY KUMAR MISHRA : Will the Minister of INDUSTRY be pleased to state :

(a) whether Government propose to increase the term of appointment of the top executives in the public sector;

(b) if so, the details of the proposal; and

(c) whether alongwith an increase of the term of those appointments, Government also propose to make executives in the public sector answerable to the Department for their lapses in the production and administrative mismanagement of the unit ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES (PROF. K. K. TEWARY) : (a) and (b). Yes, Sir. Government have already issued orders regarding appointment of Chief Executives, Functional Directors in public sector undertakings for a period of 5 years on contract basis with a provision that the Government will have the option to terminate the services with three months' notice.

(c) The Chief Executives/Functional Directors in public sector undertakings are always answerable to the Government for their lapses and mis-management of the unit irrespective of the period of their tenure.

Agreement on production cooperation by USSR with BHEL and HMT Ltd.

552. SHRI BHATTAM SRIRAMA MURTY :
SHRI D. N. REDDY :

Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that the USSR has reached an agreement with Bharat Heavy

Electricals Ltd. on production cooperation in electrical locomotives and with Hindustan Machine Tools Ltd. for the production of computerised machine tools and polygraphic equipment;

(b) if so, the details thereof;

(c) whether similar agreements are proposed to be reached between USSR and other public and private sector companies; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES (PROF. K. K. TEWARY) : (a) No, Sir.

(b) to (d). The questions do not arise. Ministry of Industry are not aware of such agreements.

Expenditure on Bhopal gas tragedy compensation case

553. SHRI MURLI DEORA : Will the Minister of INDUSTRY be pleased to state the amount that Government of India have spent on engaging lawyers in connection with the Bhopal gas tragedy compensation case in USA and India ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : So far an amount Rs. 2.8 crores has been spent in this regard.

Allotment of LPG/petrol pumps

554. SHRIMATI PATEL RAMABEN RAMJIBHAI MAVANI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether it is a fact that a number of LPG agencies and petrol pumps have been allotted during 1 January, 1985 to June, 1986; and

(b) if so, details thereof, State-wise ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) Yes, Sir.

(b) The requisite information is given in the statement given below.

Statement

Sl. No.	Name of the State	No. of Retail Outlets (Petrol/Diesel) allotted during 1-1-85 to June, 1986.	No. of LPG distributorships allotted during 1-1-85 to June '86.
1	2	3	4
1.	Andhra Pradesh	50	63
2.	Bihar	83	33
3.	Gujarat	63	65
4.	Haryana	22	29
5.	Himachal Pradesh	10	10
6.	Jammu & Kashmir	7	18
7.	Karnataka	63	41
8.	Kerala	32	53
9.	Madhya Pradesh	40	53
10.	Maharashtra	65	114
11.	Punjab	48	29
12.	Rajasthan	64	33
13.	Orissa	33	21
14.	Tamil Nadu	83	63
15.	Uttar Pradesh	65	97
16.	W. Bengal	55	58
17.	Chandigarh	...	8
18.	Delhi	4	57
19.	Goa, Daman & Diu	3	9
20.	Pondicherry	...	1
21.	Dadra & Nagar Haveli	1	...
22.	Arunachal Pradesh	2	4
23.	Assam	21	19